

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

:Date of Decision:13-08-99

OA No. 120 of 1993

Union of India & Ors.

:Petitioner (s)

Mr. N.S. Shevde

: Advocate for the petitioner(s)

Versus

Kirtibhai Champakbhai Shah

: Respondent(s)

Mr. K.K. Shah

: Advocate for the respondent(s)

CORAM

The Hon'ble Mr. V. Ramakrishnan

: Vice Chairman

The Hon'ble Mr. P.C. Kannan

: Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the judgment? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgment?
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

1. Union of India,
Through General Manager,
W. Rly., Churchgate,
Mumbai : 20.
2. Divisional Railway Manager,
Western Railway, Baroda Divn.,
Pratapnagar,
Baroda.

= Applicants =

(Advocate : Mr.N.S. Shevde)

Versus

Kirtibhai Champakbhai Shah
C/o. Ramesh D. Desai, Advocate,
Chhotalal Bhavan, Kharadi Sheri,
Nanpura, Surat.

= Respondent =

(Advocate : Mr. K.K. Shah)

ORAL ORDER
O.A/120/93

Date : 13.08.99

Per Hon'ble Shri. V. Ramakrishnan : Vice Chairman.

The applicants in this O.A are General Manager of W. Rly., and D.R.M., Baroda. They have challenged the orders of the Labour Court, Surat dated 24.03.92 and 27.08.92 on the respondent's recovery application.

2. The Hon'ble Supreme Court has held that this Tribunal has no jurisdiction to interfere with the orders of Labour Court as in the present case. In the circumstances, Mr. Shevde prays for return of the papers to the Railway Administration so that they can prosecute the matter before the appropriate forum. We record the submissions of Mr. Shevde. Registry is directed to keep one copy of the papers for record purpose and return the papers to Mr. Shevde for taking such action as the applicant considers appropriate.

= 3 =

3. With the above direction, the O.A. is disposed of. No costs.

P. Kannan
(P.C. Kannan)
Member (J)

V. Ramakrishnan
(V. Ramakrishnan)
Vice Charman

Mb

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No.

081 JRC 193

of 19

Transfer Application No.

Old Writ. Pet. No.

CERTIFICATE

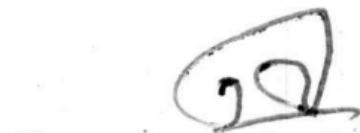
Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 03-09-99

Countersigned.

Anton
23/9/99

Section Officer/Court Officer.



Signature of the Dealing
Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD

CAUSE TITLE

CAF 120/93

NAME OF THE PARTIES

U.O.I. & Ors.

VERSUS

Mr. K.C. Bhatt

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
01.	CAF	1 to 21
02.	mtg/119/93	22 to 24
03.	Reply	25 to 28
04.	mtg/177/93	29 to 32
05.	O.O. dtd. 13-08-99	(3 pages)

N.B. - Signature of Mr. K.C. Bhatt
 of the 2nd is taken on
 Annexure I. Hence this
 should be kept with this
 document

27/8/00

Documents found in 'C' part 1 to 18
 30/3/00